

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Review Application No.1774/92

in

O.A. No.1087/92

Bishwasbir Sahani : : : : : Applicant

vs.

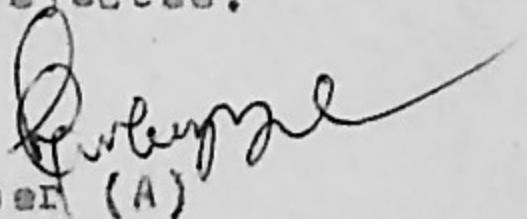
Union of India & : : : : : Respondents
Others.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The Review Application has been directed against our order and judgement dated 18th August, 1992 giving certain directions. The case has been heard and disposed of after hearing the Counsels for the parties and ~~after~~ after taking into consideration the materials on records. The scope of review application is limited and it does not mean re-hearing the same arguments however differently worded they are. It does not mean sitting in appeal over one's own judgement. In our opinion, there is no error, much less an error, apparent on the face of the records and accordingly the Review Application is rejected.


Member (A)


Vice-Chairman.

Dated: 18th January, 1993, Allahabad.

(tgk)